

MINUTES OF THE 3rd INTER MINISTERIAL COMMITTEE MEETING CONSTITUTED FOR RECOGNITION AND REVIEW OF PRE-SHIPMENT INSPECTION AGENCY UNDER APPENDIX 5 OF HBP (Vol.-I).

Date : 26.09.2012
Venue : Room No.4, Udyog Bhawan, New Delhi
Time : 10.30 a.m.

Members present:

- (i) Shri D.K. Singh, IAS, Addl.DGFT
- (ii) Shri B.D. Ghosh, Addl. IA, Min. of Steel
- (iii) Shri B.K. Singh, SD/d, RSD, AERB
- (iv) Shri G.K. Panda, AERB
- (v) Shri Hardeep Singh, Jt.DGFT
- (vi) Shri B.K. Sachdeva, Dy.DGFT

The Chairman welcomed the members of the Committee and informed that out of the 24 applications received (till the last meeting held on 14.9.2012) for enlistment of as Pre Shipment Inspection Agency under para 2.32 A of HBP, 3 cases where the applicants have furnished complete information have been approved and public notice to the effect is being issued shortly. Thereafter, 7 seven new cases have been received till today taking the total to 31 cases.

2. The Committee also noted that many of the applicants have shown intended area of operation in various European Countries. Since, European Union has 27 member states which are located primarily in Europe, the Committee decided that EU as a whole will be considered for PSIA in such cases.

3. The Committee was also informed that in the last meeting it was discussed that some of the applicants are not a member of any of the Organisation (ISRI/IFIA/ISRI/BIR) as prescribed in Col. 3 of P.N. No.104 dated 23.3.2012. However, all other details regarding equipment held and manpower are complete. The Committee was of the view that the condition of membership of aforesaid organisation is not giving any value addition and not considering applications merely on this ground will not be justified. The Committee after due deliberations decided that the condition of membership of aforesaid organisation shall not be mandatory.

5. The Committee after due deliberations took following decision in each case:-

Case No.1 M/s.ELBI Consultancy (India) Pvt. Ltd., Kolkata
01/53/162/95/PSIA/AM13/E-5/IC

The Committee considered the application and noted that the firm has now furnished the information in the proforma prescribed by AERB along with serial number of the equipment. The representatives of AERB informed that the information given by the firm appears to be correct. The Committee also noted that the intended are of operations for issuance of certificate has been given by the firm as Kolkata (India).

2. The Committee after due deliberations decided to approve M/s.ELBI Consultancy (India) Pvt. Ltd., Kolkata as Pre-Shipment Inspection Agency for territory as India.

Case No.2 M/s.Worldwide Inspection Services Pvt. Ltd., Delhi
01/53/162/161/AM13/W-2/IC

The Committee considered the application and noted that no Show Cause Notice has been issued to this firm. The representative of AERB informed that the applicant has stated that they do not have mandatory spectrometer, but ready to purchase it if they are approved as PSIA. Other details furnished by the applicant appear to be correct.

2. The Committee after due deliberations decided to approve M/s.Worldwide Inspection Services Pvt. Ltd., Delhi as Pre-Shipment Inspection Agency for 6 countries subject to production of proof of having purchased the mandatory spectrometer within a period of 60 days.

Case No.3 M/s.Worldwide Inspection Service-SARL, Senegal
West Africa [F.No.01/53/162/AM13/W-3/IC]

The Committee considered the application and noted that a Show Cause Notice has been issued to the firm. The firm has also furnished their reply as well as informed in the proforma prescribed by AERB indicating Serial number of the equipments. The representatives of AERB informed that the information of the equipments and other technical parameters appears to be in order. The Committee after due deliberations decided to defer the case for finalising the SCN.

Case No.4 M/s.Worldwise Inspection Service-SARL, Benin [01/53/162/168/AM13/W-4/IC]

- The representative of AERB informed that the applicant has stated that they do not have mandatory spectrometer, but ready to purchase it if they are approved as PSIA. Details of other machines and their serial numbers are appears to be correct.

2. The Committee after due deliberations decided to approve M/s.Worldwide Inspection Services Pvt. Ltd., Delhi as Pre-Shipment Inspection Agency for Benin subject to production of proof of having purchased the mandatory spectrometer within a period of 60 days.

Case No.5 M/s.Cayley Aerospace Inc., USA
F.No.01/53/162/140/AM13/C-8/IC

 The Committee considered the application and noted that the firm has now furnished the information in the proforma prescribed by AERB along with serial number of the equipment. The representatives of AERB informed that the information given by the firm appears to be correct. However, they are having only one Radio Nuclear Identifier and they have shown intended are of operation in four countries.

2. The Committee after due deliberations decided to approve M/s. Cayley Aerospace Inc., USA as Pre-Shipment Inspection Agency for territory as USA.

Case No.6 M/s.Gattini & Co., Mumbai
01/53/162/138/AM13/G-6/IC

 The Committee considered the application as per agenda and noted that the applicant was asked to furnish information in the proforma prescribed by AERB. However, they have not furnished the reply.

 The Committee, therefore, decided to defer the case for want of information from the firm.

Case No.7 M/s.Alex Stewart (International) Corporation Ltd., Latvia [01/53/162/138/AM13/G-6/IC]

The Committee noted that the case was already approved in the last meeting and public notice in this regard is going to be issued shortly.

Case No.8 M/s.Superintendence Company of India (P) Ltd., Kolkata [01/53/276/PSIA/AM13/S-30/IC]

The Committee considered the application as per agenda and noted that the firm has furnished photographs of the equipments and also indicated the serial number of the testing equipment. The representative of AERB informed that the applicant is having two Radio Nuclear Identifier and intended area of operations for issuance of certificate has been shown in seven countries and therefore, the applicant should have more Radio Nuclear Identifiers. They also do not have hand held radiation survey meter which is required for pre shipment inspection.

Further, the information given in Column 10 of the the table (for portable spectrometer), the applicant has indicated 'No', which needs to be clarified by them.

2. The Committee after due deliberations decided to defer the case for want of above clarification from the firm.

Case No.9 M/s.NQAQSR North America, USA 01/53/162/298/AM13/N-8/PSAI/IC

The Committee considered the application and noted that the firm has now furnished the information in the proforma prescribed by AERB along with serial number of the equipment. The representatives of AERB informed that the information given by the firm appears to be correct. The Committee also noted that they are having only one Radio Nuclear Identifier and the intended are of operations for issuance of certificate has been given by the firm as USA

2. The Committee after due deliberations decided to approve M/s. NQAQSR North America, USA as Pre-Shipment Inspection Agency for territory as USA.

Case No.10 M/s.A.G. Associates, Mumbai
[01/53/8/302/AM13/A-22/PSIA/IC]

The Committee noted that this case has already been rejected in the last meeting on the ground that the applicant does not have any mandatory testing equipment for testing metal scrap and also they are not a member of any of the Organisation prescribed in Col. 3 of P.N. No.104 dated 23.3.2012. They have also not furnished information as per the proforma prescribed by AERB.

Case No.11 M/s.Ravi Energie Pvt. Ltd,. Baroda 01/53/162/366/AM13/R-13/IC

The Committee noted that the case was already approved in the last meeting and public notice in this regard is going to be issued shortly.

Case No.12 M/s.SGNCO (UK) Ltd., London 01/53/162/617/AM13/PSIA/S-52/IC

The Committee considered the application and noted that the firm has now furnished the information in the proforma prescribed by AERB along with serial number of the equipment. The representatives of AERB informed that they are having one testing equipment which will be sufficient for inspection at one place only. The other technical information given by the firm appears to be correct. The Committee also noted that the intended area of operations for issuance of certificate has been indicated as India, USA, Gambia and UK.

2. The Committee after due deliberations decided to approve M/s.SGNCO (UK) Ltd., London as Pre-Shipment Inspection Agency for territory as UK.

Case No.13 M/s.Sandeep Garg & Co., USA 01/53/162/616/AM13/PSIA/S-51/IC

The Committee considered the application and noted that the firm has now furnished the information in the proforma prescribed by AERB along with serial number of the equipment. The representatives of AERB informed that they are having one testing equipment which will be sufficient for inspection at one place only. The Committee also noted that the intended area of operations for issuance of certificate has been indicated as India, USA and Chile.

2. The Committee after due deliberations decided to approve M/s.Sandeep Garg & Co., USA as Pre-Shipment Inspection Agency for territory as USA.

Case No.14

M/s.Sandeep Garg & Co., Mali 01/53/162/615/AM13/PSIA/S-50/IC

The Committee considered the application and noted that the firm has now furnished the information in the proforma prescribed by AERB along with serial number of the equipment. The representatives of AERB informed that they are having one testing equipment which will be sufficient for inspection at one place only. The other technical information given by the firm appears to be correct. The Committee also noted that the intended area of operations for issuance of certificate has been indicated as India, USA, Gambia and Africa (Mali).

2. The Committee after due deliberations decided to approve M/s.Sandeep Garg & Co., Mali as Pre-Shipments Inspection Agency for territory as Mali, Africa.

Case No.15

M/s.Sandeep Garg & Co, Canada 01/53/162/614/AM13/PSIA/S-49/IC

The Committee considered the application and noted that the firm has now furnished the information in the proforma prescribed by AERB along with serial number of the equipment. The representatives of AERB informed that they are having only one testing equipment which will be sufficient for inspection at one place only. The other technical information given by the firm appears to be correct. The Committee also noted that the intended area of operations for issuance of certificate has been indicated as India, USA and Canada.

2. The Committee after due deliberations decided to approve M/s.Sandeep Garg & Co., Canada as Pre-Shipments Inspection Agency for territory as Canada.

Case No.16

M/s.Nippon Kaiji Kentel Kyokai, Japan 01/53/162/623/AM13/PSIA/N-21/IC

The Committee considered the application noted that this case was approved in principle in the previous meeting based on the information provided by the applicant. However, they are not a member of any organisation

as prescribed in Col. 3 of the application. The applicant has informed that they are a member of International Union of Marine Insurance (IUMI) and a decision has already been taken regarding membership of ISRI/IFIA/MRAI/BIR not being mandatory at the start of the meeting.

2. The Committee after due deliberations decided to approve M/s.Nippon Kaiji Kentel Kyokai, Japan as Pre-Shipments Inspection Agency for territory as Japan.

Case No.17 M/s.TUV Rheinland India Pvt. Ltd., Bangalore 01/53/162/564/T-14AM13/PSAI/IC

The Committee considered the application as per agenda and noted that the applicant has not furnished information in the proforma prescribed by AERB.

The Committee, therefore, decided to defer the case for want of information from the firm.

Case No.18 M/s.Fractal Engineering Solutions Ltd., London 01/53/162/433/AM13/F-2/PSAI/IC

The Committee considered the application as per agenda and noted that the applicant has not indicated serial number of the testing equipment and information given in 2nd table is not complete.

The Committee, therefore, decided to defer the case for want of information from the firm.

Case No.19 M/s.Baltic Control Ltd., Denmark
01/53/162/438/AM13/B-13/PSIA/IC

The Committee considered the application and noted that the firm has now furnished the information in the proforma prescribed by AERB along with serial number of the equipment and the other technical information given by the firm appears to be correct. The Committee also noted that the intended area of operations for issuance of certificate has been indicated in more than 125 countries.

2. The Committee after due deliberations decided to approve M/s.Baltic Control Ltd., Denmark as Pre-Shipments Inspection Agency for territory as Denmark. For other countries, the firm need to furnish clarification as to how they will manage inspection with the available equipments.

Case No.20

M/s.Nectar Inspection Services L.L.C., Dubai
01/53/162/387/AM13/N-11/PSIA/IC

The Committee considered the application and noted that the firm has now furnished the information in the proforma prescribed by AERB along with serial number of the equipment. The representatives of AERB informed that they are having two Radio Nuclear Identifier and hence it would be sufficient for inspection at two places only. The other technical information given by the firm appears to be correct. The Committee also noted that the intended area of operations for issuance of certificate has been indicated as UAE, Canada, USA, India, South Africa, China, Netherlands, Turkey etc.

2. The Committee after due deliberations decided to approve M/s.Nectar Inspection Services L.L.C., Dubai as Pre-Shipment Inspection Agency for two territories, one at UAE and for 2nd territory, the applicant will give their preference.

Case No.21

M/s.Best Mulyankan Consultants Ltd., Mumbai 01/53/162/442/AM13/B-14/PSAI/IC

The Committee considered the application and noted that the firm has furnished the information in the proforma prescribed by AERB along with serial number of the equipment. From the list of equipment, it seems that they do not have Radio Nuclear Identifier which is crucial equipment for inspection.

2. The Committee after due deliberations decided to defer the case for want of information from the firm regarding Radio Nuclear Identifier.

Case No.22

M/s.Sandeep Garg & Co., Gurgaon 01/53/162/560/AM13/PSIA/S-46/IC

The Committee considered the application and noted that the firm has now furnished the information in the proforma prescribed by AERB along with serial number of the equipment. The representatives of AERB informed that they are having one Spectrometer and 10 Radio Nuclear Identifier and hence it would be sufficient for inspection at one place only. The other technical information given by the firm appears to be correct. The Committee also noted that the various countries have been indicated in the intended area of operations for issuance of certificate.

2. The Committee after due deliberations decided to approve M/s.Sandeep Garg & Co., Gurgaon as Pre-Shipment Inspection Agency for two territories, one at Gurgaon (India) and for other territory, the applicant should specify the country and how they will inspect with limited equipments.

Case No.23 M/s.Alex Stewart International (Aust) Pty. Ltd
Australia
01/53/162/366/AM13/R-13/IC

The Committee noted that the case was already approved in the last meeting and public notice in this regard is going to be issued shortly.

Case No.24 M/s.Humber Inspection International Ltd.,UK
01/53/162/685/AM13/H-18/IC

The Committee considered the application as per agenda and noted that the applicant has not furnished information in the proforma prescribed by AERB.

The Committee, therefore, decided to defer the case for want of information from the firm.

Case No.25 M/s.Geo Chem Laboratories P Ltd., UAE
01/53/162/769/PSIA/AM13/G-22/IC

The Committee considered the application as per agenda and noted that the applicant has not furnished information in the proforma prescribed by AERB.

The Committee, therefore, decided to defer the case for want of information from the firm.

Case No.26 M/s.V.K. Metcast P Ltd., Delhi

The Committee considered the issue raised by the applicant and after deliberations decided that no action is required at present.

Case No.27 M/s.World Wide Logistic Survey &

Inspection (WLSI) Group & Affiliates, Saket,
New Delhi
01/53/162/776/PSIA/AM13/G-23/IC

The Committee considered the application and noted that a Show Cause Notice has been issued to the firm. However, no reply has been received from the firm. The Committee, therefore, decided to defer the case for want of information from the firm.

Case No.28 M/s.Geo Chem Middle East, UAE
01/53/162/769/PSIA/AM13/G-23/IC

The Committee considered the application as per agenda and noted that the applicant has not furnished information in the proforma prescribed by AERB.

The Committee, therefore, decided to defer the case for want of information from the firm.

Case No.29 M/s.American Quality Assessors India (P) Ltd., Hyderabad
F.No.01/53/162/774/PSIA/AM13/A-44/IC

The Committee considered the application as per agenda and noted that the applicant has not furnished information in the proforma prescribed by AERB.

The Committee, therefore, decided to defer the case for want of information from the firm.

Case No.30 M/s.Inspectorate International Ltd., UK
F.No.01/53/162/775/PSIA/AM13/I-17/IC

The Committee considered the application as per agenda and noted that the applicant has not furnished information in the proforma prescribed by AERB.

The Committee, therefore, decided to defer the case for want of information from the firm.

Case No.31

M/s.Marine Inspection & Logistics International, Rotterdam
F.No.01/53/162/PSIA/AM13/M-31/IC

The Committee considered the application as per agenda and noted that the applicant has not furnished information in the proforma prescribed by AERB.

The Committee, therefore, decided to defer the case for want of information from the firm.

4. The Chairman concluded the discussions informing the participants that the next meeting will be held on 15th October 2012 at 2.00 p.m.

The meeting ended with vote of thanks to the Chair.

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